

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

OA/21/1167/2016

Dated: 08/07/2019

Between

T. Sunitha,
D/o. T. Ganesh,
Aged about 45 years,
Occ: Sweeper,
R/o. H. No.34/C, Bansilalpet,
Secunderabad

... Applicant

AND

1. The Govt. of India rep. by its Secretary,
Ministry of Personnel, Public Grievance
& Pensions,
Dept. of Personnel & Training,
New Delhi.
2. The Director General of Income Tax (INV),
Aykaar Bhavan,
Hyderabad.
3. The Chief Commissioner of Income Tax (CCA),
Telangana Region,
Income Tax Towers,
AC Guards, Hyderabad.
4. The Commissioner of Income Tax,
State of Telangana,
Ayakar Bhavan, Hyderabad.
5. The Deputy Commissioner of Income tax,
(H.Qrs)(Admn.), Hyderabad.

... Respondents

Counsel for the Applicant : Mr. Suresh Bodge

Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC

CORAM :

Hon'ble Dr. Bhagwan Sahai, Member (Admn.)
Hon'ble Mr. R.N. Singh, Member (Judl.)

ORAL ORDER
[Per: R.N. Singh, Member (Judl.)]

None appeared for the applicant. Smt. K. Rajitha, learned Senior Standing Counsel represented the respondents.

6. There is a written request of the applicant through learned counsel for the applicant dated 25.4.2019 for permission to withdraw the aforesaid O.A. It appears that in view of the aforesaid application, there is no subsequent representation on behalf of the applicant.

7. Keeping in view the aforesaid application for withdrawal of the O.A., the O.A. stands dismissed as withdrawn. There shall be no order as to costs.

(R.N. SINGH)
MEMBER (JUDL.)

(DR. BHAGWAN SAHAI)
MEMBER (ADMN.)

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